

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.20  
I.A.No.409/2023 in  
C.P.(IB)No.322/BB/2019**

**IN THE MATTER OF:**

Rajendra P. ... Petitioner  
Vs.  
M/s. Indiranagar Chit Fund & Trading Co. (Pvt.) Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For I.A.409/2023 : Shri S. Vivekananda  
For the Respondent : Shri I.S.Devaiah

**ORDER**

**I.A.No.409/2023:**

1. Heard the Ld. Counsels appearing for the parties.
2. In compliance to Order dated 09.09.2024, Ld. Counsel for the Liquidator has filed a Memo vide Diary No.4075 dated 11.07.2024. The same is taken on record. Further, Ld. Counsel for the Respondent submits that they have not received copy of the same. Therefore, Ld. Counsel for the Liquidator is directed to serve a copy of the same to the Respondent through email today itself.
3. List the case for further consideration on **09.09.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T. KRISHNAVALLI  
MEMBER (JUDICIAL)**